

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1091

ANSWERED ON:17.07.2014

WAGE DAYS UNDER MGNREGS

Biju Shri Parayamparanbil Kuttappan;Khair Shri Chandrakant Bhaurao;Mohammed Shri Faizal P.P.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to increase/has increased wage days guaranteed under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS);
- (b) if so, the details thereof;
- (c) the average persondays generated under the scheme during each of the last three years and the current year, State/UTwise;
- (d) whether employment has not been provided to workers on demand in some States including Maharashtra;
- (e) if so, the details thereof and the reasons therefor, State/UT-wise;
- (f) the reaction of the Government thereto;
- (g) whether the Government proposes to increase the rate of wages provided under the Scheme; and
- (h) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a)& (b) No, Madam. However, an additional 50 days of wage employment beyond the stipulated 100 days has been permitted for title holders under the Forest Rights Act, provided that these households have no other private property except for the land rights provided under the Forest Rights Act, 2006.

(c) State/UT-wise details of the average persondays generated under the scheme during each of the last three years and the current year are indicated in Annexure-I.

(d)to(f) MGNREGA guarantees wage employment to all rural households in all States including Maharashtra. As per Section 7 of MGNREGA 2005, non-provision of employment within 15 days of receipt of the work demand of an applicant shall entitle him/her to get a daily unemployment allowance. As per available MIS information, details of days for which unemployment allowances is due for non-provision of employment State-wise are at Annexure-II.

(g)&(h) Wage rates for workers under the MGNREGA, 2005 are notified and revised annually effective from 1st April of the year by the Central Government in accordance with the provisions of Section 6(1) of the Act.